

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) There are approximately 10563 pharmaceuticals units registered in various parts of the country.

(b) As per Industry Outlook of Economic Intelligence Service of Centre for Monitoring of India Economy Pvt. Ltd., Mumbai, the sale value of drugs manufactured in the country during the last three years is as under:—

| Sl. No. | Year | Production (in crores) |
|---------|---------|------------------------|
| 1. | 2010-11 | 1,10,681.38 |
| 2. | 2011-12 | 1,20,582.43 |
| 3. | 2012-13 | 1,19,421.12 |

(c) The manufacturing and sales of drugs is a licensed activity and is regulated under the Drugs and Cosmetics Act, 1940 and Rules made there under through a system of licensing and inspection.

NIPER, Mohali

2995. DR. JANARDHAN WAGHMARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether NIPER, Mohali has claimed arrear money from Department of Science and Technology (DST) in the name of 10 scientists/Senior Research Fellows and did not pay all the dues to the persons for whom the arrears were released;

(b) if so, whether advocate of one of the scientists has served legal notice to officiating Director, Principal Investigator of the project and Secretary, DST demanding the arrears of Rs. 2,68,200 along with interest @ 12 per cent from August, 2009; and

(c) if so, the details thereof and the action taken by NIPER in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Yes, Sir. National Institute of Pharmaceuticals Education and Research (NIPER), Mohali has informed that the Institute has claimed consolidated salary and arrears of Scientists working under project GP 285 from the Department of Science and Technology (DST). An amount ₹ 7405000.00 was received from DST on 10.02.2010. This include arrears of ₹ 25.00 lacs. All the arrears/ due as per entitlement were released on the recommendation of project Principle Investigator.

(b) and (c) A legal notice dated 10.02.2012 was received from one of the Scientists through his Advocate mentioning that arrears of ₹ 268000/- for the period 18.09.2006 to 30.09.2009 have not been paid. A detailed reply was sent to Advocate on 13.04.2012 under intimation to DST whereby it was intimated that arrears of the Scientist in question for the period 16.09.2009 to 30.9.2009 were calculated as ₹ 7725/- since arrears were effective *w.e.f.* 16.09.2009 only and the same were paid to the Scientist on 09.03.2012 through a cheque no. 640191 dated 07.03.2012. The letter sent to the advocate was received back as the address given by the advocate was not correct or genuine.

Swimming pool at NIPER, Mohali

2996. DR. JANARDHAN WAGHMARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the original cost envisaged under Eleventh Five Year Plan to build a swimming pool in National Institute of Pharmaceuticals Education and Research (NIPER) Mohali, Punjab;

(b) whether the pool is functional;

(c) if so, the details of its usage till date and if not, the reasons therefor; and

(d) by when it will become operational along with the details of collections obtained for usage charges of swimming pool from the students in this regard, year-wise during the past three years?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The cost involved is ₹ 125.00 lacs.

(b) Yes, Sir.

(c) and (d) NIPER, Mohali has informed that swimming pool is already in operation and is functioning since 27.09.2012. The facility is used by students, staff and faculty of the Institute. 177 members used the facility in 2012 for approximately two months, 222 members used the swimming pool which includes staff and students during 2013. An amount of ₹ 44250.00 was collected in 2012 and an amount of ₹ 55500.00 was collected in 2013.

Creation of Intellectual Property Rights department at NIPER, Mohali

2997. DR. JANARDHAN WAGHMARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that an inquiry was conducted by Central Bureau of